

**CENTRAL ADMINISTRATIVE TRIBUNAL**  
**PATNA BENCH, PATNA**

OA/050/00226/2021 with MA 259/2021

Date of Order : 09.04.2021

**C O R A M**

**HON'BLE MR. M.C.VERMA..... JUDICIAL MEMBER**  
**HON'BLE MR. SUNIL KUMAR SINHA, ADMINISTRATIVE MEMBER**



Surajdeo Prasad, aged about 62 years, male son of Late Ram Swarup Prasad, resident of Village-Ram Krishna Nagar, P.O.-New Jaganpura, P.S.-Ram Krishna Nagar, District- Patna.

..... Applicant.

- By Advocate : Shri Mithilesh Kumar Rai.

-Versus-

1. Union of India through Secretary, Deptt. Of Telecom, Sanchar Sadan, New Delhi-110001.
2. The Chairman Cum-Managing Director, BSNL, New Delhi-110001.
3. Principal General Manager, Telecom District Patna, R Block, Patna-800001.
4. The Chief General Manager Telecommunication, Bihar Circle, Patna-800001.
5. CCA Patna, CTO Building, Patna-800001.

..... Respondents.

By Advocate :- Shri Ram Kinkar Choubey for resp. No. 1 & 5.  
Shri K.P.Narayan, for resp. No. 2 to 4.

**O R D E R (ORAL)**

**M.C.Verma, Member (Judl.)**

1. Being aggrieved by non grant of financial up gradation applicant, claiming that non grant of financial up gradation to him is in violation of policy of the respondents Department contained in letter No. ST/54-33/NEPP/2010 dated 08.04.2010, has preferred instant OA.

2. Having received advance copy of OA Shri Ram Kinkar Choubey Advocate has appeared on behalf of respondent's no. 1 & 5 and Shri K.P.Narayan Advocate has appeared on behalf of respondents no. 2 to 4. The OA is at notice stage hearing.

3. Heard. Learned counsel for applicant presses the OA and submits that applicant has got his first promotion as Junior Accountant on 23.08.1999 and second promotion as Senior Accountant on 25.12.2002. That as per policy of respondents, promulgated vide letter dated 08.04.2010 applicant had to be given financial up gradation after completion of seven years of service but he has not been given such up gradation and hence is this OA.

4. Learned counsel Shri K.P.Narayan Advocate interjected at this stage and submits that in view of said letter the case of the applicant for financial up gradation is under consideration and that shortly decision would be taken. He request to record this statement and to dispose of the OA.

5. Learned counsel for applicant at this stage submits that when as per statement of Learned counsel Shri K.P.Narayan Advocate respondents are going to consider the case of the applicant, he has no objection if this OA is disposed of with direction to the respondents to take decision within the time frame stipulated by the Tribunal.

6. In view of statement of Learned counsel Shri K.P.Narayan Advocate, the submissions made at Bar & noted above, and having hope that a final decision about entitlement of applicant for financial



up gradation would be taken by the respondents Department at the earliest possible, latest within four months, the OA stands disposed of

**Sd/-**  
[ **Sunil Kumar Sinha** ]  
**Member (A)**

**Sd/-**  
[ **M.C. Verma** ]  
**Member (J)**

Pkl/

